RAJYA SABHA [19 February, 2003]

In addition, various Central Ministries have been sanctioning projects and schemes from time to time which are applicable in J and K.

The State Government of J and K has a surrender policy for terrorists who have a change of heart and decide to surrender which *inter-alia* provides for training and assistance for availing of self-employment schemes/opportunities.

Dual citizenship to PIOs

122. SHRI SUDARSHAN AKARAPU: SHRI P. PRABHAKAR REDDY: SHRI MANOJ BHATTACHARYA: SHRI R. P. GOENKA: SHRI RAJU PARMAR: SHRI BHAGATRAM MANHAR: SHRI RAMA MUNI REDDY SIRIGIREDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken a decision to confer dual citizenship on the People of Indian Origins currently settled in other countries;

(b) if so, the details thereof and the reasons therefor;

(c) the specific rights, privileges as benefits which are proposed to be made available to PIOs as a result of grant of dual citizenship;

(d) the benefits likely to accrue to India as a result thereof; and

(e) by when the legislative and administrative framework are likely to be put in place?

THE MINISTER OF STATE INTHE MINISTRY OF HOME AFFAIRS (SHRI HARIN PATHAK): (a) to (e) Based on the recommendation made by the High Level Committee on Indian Diaspora, the Government has decided to grant dual citizenship under the Citizenship Act, 1955 to persons of Indian origin who have acquired the citizenship of certain countries. The details and other modalities are being worked out.